

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 2374/2003

New Delhi, this the 10th Day of October, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. Sarweshwar Jha, Member (A)

V.C. Jain
S/o Late Sh. Gangadhar Jain
(Retd.) Principal
Kendriya Vidyalaya No.2, Jhansi.

Applicant

(By Advocate: Shri M.K. Bharadwaj)

Versus

1. The Secretary,
Ministry of HRD,
Dept. of Education (S.E. & H.E.),
Shastri Bhawan,
New Delhi-110 001.
2. The Chairman
KVS, Shastri Bhawan,
New Delhi.
3. The Vice Chairman,
KVS, Shastri Bhawan,
New Delhi.
4. The Commissioner,
Kendriya Vidyalaya Sangathan,
18 Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110 016.

Respondents

O R D E R (Oral)

Hon'ble Mr. Justice V.S. Aggarwal, Chairman

The applicant has since superannuated. His primary grievance is that one R.M. Singh was junior to the applicant and despite his being junior, he was drawing more salary than the applicant. In this regard, the applicant contends that repeated representations had been sent but no action has been taken. The last representation pertaining to the said grievance is dated 9-11-98 (Annexure A-4).

2. When the rights of the respondents are not likely to be affected, we deem it unnecessary to issue notice to show cause while disposing of the present application.

-2/-

MSG —————

3. It is directed that the application of the applicant pertaining to refixation of his pay may be considered and respondent No.2 should pass an appropriate speaking order in this regard. It should be so done preferably within four months of the receipt of the certified copy of the order and communicate to the applicant. We make it clear that we are not expressing ourselves on the merits of the matter and respondent No.2 would be competent to consider the question of limitation in this regard as per law.



(Sarweshwar Jha)
Member (A)



(V.S. Aggarwal)
Chairman

/vks/